to Questions

ment and ecology, to review the existing legislation and administrative 'arrangement_s at the Central and State levels for environmental conservation and protection, and to recommend suitable measures to ensure environmental quality. This Committee i_s expected to submit its report by July 31, 1980. The recommendation of the Committee are to be considered by the Government in making decisions regarding immediate and long term measures for environmental protection and conservation.

Non-Utilisation of Funds Allocated for the 'Legal Aid to the Poor Scheme' in the Union Territory of Pondicherry

†*280A. SHRI V. P. MUNUSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether i_t is a fact that the funds allocated for legal aid to the weaker sections of the Society in the Union Territory of Pondicherry has been surrendered by the Welfare Department of the Union Territory administration; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) No applications from eligible persons were received by the U. T. Government of Pondicherry, for legal aid. As such the fund, meant for the purpose was either surrendered or diverted to other Schemes for the Welfare of the Scheduled Castes.

Shortage of cement in West Bengal

989. SHRIMATI KANAR MUKHER-JEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there is acute shortage of cement in West Bengal; and

†Peviously Starred Question 210 transferred from the 23rd June, 1980. (b) if so, what steps Government have taken to provide full quota of cement to West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) There i_s a general scarcity of cement in the country including West Bengal as the overall availability of cement in the country is less than the demand.

(b) An increase in the allocation of cement to the State of West Bengal as well as other States is only possible when availability position of cement in the country improves. Government are however making every effort to increase the availability of cement in the country by better utilisation of existing capacities, sanctioning new capacities and imports.

Demand for allotment of cement on pro-rata basis

990. SHRI SANGDOPAL LEPCHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering the demand made by the West Bengal Government that cement should be allotted on a prorata population basis;

(b) if so, what are the details in this regard; and

(c) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) The West Bengal Govt. had suggested that cement allocations of the State should be determined on the basis of population and the number of factory workers. This suggestion was considered alongwith suggestions of other States in this regard to fix the allocations on the basis of the area of the State, per capita income stage of economic development, socio-economic conditions and the size of the plan projects etc. After examination of these suggestions, it was found that allocation of cement to the States

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cannot be divested from the previous consumption pattern of the various States and that any revision in the basis of allocations at this stage would not appear to be practical.

Cases filed by Shri R. K. Dhawan against Shri Charan Singh, former Prime Minister

991. SHRI IBRAHIM KALANIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Shri R. K. Dhawan has filed complaints and cases in the Delhi Courts against the former Prime Minister Shri Charan Singh and seven others;

(b) if so, what are the details of such complaints and cases;

(c) what are the names of the persons and the posts held formerly by each against whom the said complaints and cases were filed;

(d) whether it i_s a fact that the special judge, Delhi had passed the order of closing the cases filled against Mr. R. K. Dhawan, his father, brothers and others by the officials of Honie department with the connivance of Chaudhury Charan Singh and others; and

(e) if so, what actions have been taken against all who were involved in filing false cases and complaints against the above persons?

THE MINISTER OF STATE IN THE HOME MINISTRY \mathbf{OF} AFFAIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH): (a) to (c) Government have seen Press reports to the effect that Shri M. R. Dhawan, (and not Shri R. K. Dhawan) filed a. criminal complaint against the former Prime Minister Shri Charan Singh and seven others viz., Shri Srinivasavaradan, former Home Secretary, Shri S. N. Mathur former Director I.B., Shri V. Nagaarkar, former Joint Director, IB. Shri C. V. Narasimhan, former Director, CBI, Shri D. C. Dwivedi, former DIG, CBI, Shri F. C. Sharma. former S. P., CBI and Shri H. K. L. Dhawan, DSP, CBI.

(d) In case RC. 8/77-FS. I against, among others, S/Shri M. R. Dhawan, K. L. Dhawan and R. K. Dhawan, CBI had filed on 24-1-80 in the Court of the Special Judge, Delhi a final report under Section 173 of Cr.P.C. on the ground that no criminal case had been made out. The Special Judge accepted the report and passed orders for closure of the case on 14-3-80. The final report was filed by CBI as the agency in-charge of the investigation.

(e) Government may consider the matter in due course in the light of the final decision of the court.

Foreigners leaving and entering India by Air, sea routes

992. SHRI S. KUMARAN: Will the Minister of HOME AFFAIRS be pleased to state;

(a) the number of foreigners whe left India through land, sea and air routes from all points of exit during 1977, 1978 and 1979 and t_0 which countries; and

(b) the number of foreigners who arrived in India during the said three years and from which countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (d) The information is given in the Annexures A, B & C, attached. [See Appendix CXIV, Annexure No. 69].

Rotation of officers in Ministries of Government of India

993. SHRI SURENDRA MOHANTY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1072 given in the Rajya Sabha on the 27th March, 1980, and to state:

(a) what are the reasons for not rotating the officer_d who have been working in the Ministry of Health and its attached offices for more than 24 years to ensure cleaner administration and for proper career development of these officers; and

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